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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
BEFORE
HON'BLE SHRI JUSTICE VISHAL MISHRA
ON THE 25th OF JANUARY, 2024
MISC. CRIMINAL CASE No. 29377 of 2023**

BETWEEN:-

VICTIM A

.....APPLICANT

(BY SHRI VINOD KUMAR DUBEY - ADVOCATE)

AND

- 1. THE STATE OF MADHYA PRADESH THROUGH
POLICE STATION KOLGAWAN DISTRICT SATNA
(MADHYA PRADESH)**
- 2. GHANSHYAM SEN S/O SHRI BAIJNATH SEN, AGED
ABOUT 60 YEARS, OCCUPATION: SERVICE R/O
NEAR ARVIND SCHOOL GAHRANALA REWA
ROAD, RAGHURAJ NAGAR DISTRICT (MADHYA
PRADESH)**

.....RESPONDENTS

***(SHRI SAURABH SHUKLA - PANEL LAWYER FOR RESPONDENT NO.1
AND SHRI O.P. DWIVEDI - ADVOCATE FOR RESPONDENT NO.2)***

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*This application coming on for admission this day, the court passed the
following:*

ORDER

After arguing the matter at length and in view of the subsequent development that the statement of the victim has been recorded before the trial court, learned counsel for the applicant prays for withdrawal of the application filed under Section 439(2) of the Cr.P.C.

The application is accordingly rejected.

sj

